

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1338/2004

New Delhi this the 31st day of May, 2004.

Sh. V.P. Sharma,
S/o late Sh. P.R. Sharma,
A-47 Badli Extn.,
Delhi. Applicant

(through Sh. Deepak Verma, Advocate)

Versus

Union of India through

1. The Secretary,
Dept. of Expenditure,
Ministry of Finance,
North Block,
New Delhi.
2. The Secretary,
Dept. of Personnel & Training
(DP&T), North Block,
New Delhi.
3. The Director,
Central Bureau of Invst.(CBI),
Block 4, CGO Complex,
Lodi Road,
New Delhi. Respondents

ORDER (ORAL)
Hon'ble Shri Shanker Raju, Member(J)

Heard the learned counsel of the applicant.

2. Applicant was re-deployed from Beas Construction Board to Central Bureau of Investigation as LDC. In view of Department of Personnel & Training O.M. dated 27.1.1999 he retained Rajasthan State Electricity Board pay scale and accordingly his pay was fixed. CBI took the matter with DOP&T to accord him Selection Grade/ACP on completion of 9, 18 & 27 years of service respectively as introduced by the Rajasthan Government.

Despite emphasis to expedite the decision for grant of Selection Grade, decision is yet to be taken on the request of the applicant.

3. Having regard to the aforesaid, I dispose of this matter at the admission stage itself by directing Respondents No.1 & 2 to take a final decision on the request of the applicant for grant of Selection Grade/ACP on completion of the respective service as introduced by the Rajasthan Government. The aforesaid decision shall be taken within a period of three months from the date of receipt of a copy of this order. The order should be detailed and speaking.

4. Let a copy of this order be sent to the respondents.

S. Raju
(Shanker Raju)
Member(J)

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